

Dam at Tehri (Garhwal)

1004. SHRI NIHAL SINGH: Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that Government had taken a decision to construct a Dam in Tehri District, Tehri Garhwal, U.P.;

(b) whether the work for the construction of Dam has commenced;

(c) if so, at what stage the matter stands at present and by when it is likely to be completed;

(d) if not, whether the said project is being shelved; and

(e) if so, the reasons therefor?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) to (c). Proposals for the Tehri Dam project and its power house were approved by the Planning Commission in June, 1972. The preliminary works on the project including roads, colonies, diversion tunnels, adit to power house and stripping of abutments are in progress. The tentative schedule date of completion of the project is 1988-89.

(d) and (e). In the meanwhile, the people affected by the reservoir submergence have made various representations that the dam will have adverse environmental effects. A special team of the Department of Science & Technology has been set up to look into these and its report awaited.

नौ राज्यों की विधान सभाओं के लिये चुनाव लड़ने वाले उम्मीदवारों की संख्या

1005. श्री रामावतार शास्त्री : स्य. विधि, न्याय और कम्पनी कार्य मंत्री यह बताने को कृपा करें कि

(क) मई, 1980 में देश के नौ राज्यों में चुनाव लड़ने वाले कुल कितने उम्मीदवार थे और उनकी पार्टीवार संख्या कितनी है ;

(ख) पार्टीवार ऐसे कितने उम्मीदवार हैं जिनकी जमानत जप्त हो गई ;

(ग) इन चुनावों पर, राज्यवार, हुये व्यय का ब्यौरा क्या है ; और

(घ) जमानत राशि के जप्त होने के परिणामस्वरूप सरकार द्वारा प्राप्त हुई राशि का राज्यवार ब्यौरा क्या है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी० शिवशंकर) : (क), (ख), (ग) और (घ) : अपेक्षित जानकारी अभी उपलब्ध नहीं है। यह इकट्ठी की जा रही है।

Difficulty to get diesel for persons visiting Capital for short period

1006. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that owners of diesel driven vehicles coming to the Capital from other parts of the country for short visits find it hard to obtain the diesel as a result of control on the item; and

(b) if so, what remedial steps were taken or proposed to be taken to make it available to such owners?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b). The Delhi Administration who are responsible for regulation of supply of high speed diesel oil in the Union Territory of Delhi, have issued an Order specifying the limits for issue of diesel to various categories of vehicles. According to this order, all vehicles registered outside Delhi and entering the Union Territory can draw supplies as per specified scales from pumps of the oil companies situated on the border earmarked for highway traffic. These Scales have been decided keeping in view the overall availability of the product in the Union Territory and the priorities evolved by the Administration for distribution of the product among different groups of consumers. Delhi Administration has fixed the limits, taking into consideration the availability of diesel in the State.